

(b) (i) Necessary instructions have been issued to the field staff.

(ii) Autrax equipment has been received for the four metropolitan cities and installed only in Delhi so far. Installation at other centres will commence in January, 1984.

(hi) Delhi Autrax is operational and data made available is being acted upon.

PAPERS LAID ON THE TABLE

{Mr. Deputy Chairman in the Chair}

I. Report and Accounts (1982-83) of the Indian Oil Corporation Limited, Bombay and related papers.

II. Report and Accounts (1982-83) of the Bharat Petroleum Corporation Limited, Bombay and related papers.

m. Report and Accounts (1982-83) of the Hindustan Petroleum Corporation Limited, Bombay, and related papers.

IV. Report and Accounts (1982-83) of the IBP Company Limited, Calcutta and related papers.

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i)(a) Twenty-fourth Annual Report and Accounts of the Indian Oil Corporation Limited, Bombay, for the year 1982-83, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-7218/83 for (a) and (b)].

(ii)(a) Thirtieth Annual Report and Accounts of the Bharat Petroleum Corporation Limited, Bombay, for the year 1982-83, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-7220/83 for (a), and (b)].

(iii) (a) Thirty-first Annual Report and Accounts of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1982-83, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company.

[Placed in Library. See No. LT-7219/83 for (a) and (b)].

(iv)(a) Seventy-fifth Annual Report and Accounts of the IBP Company Limited, Calcutta (Formerly known as Indo-Burma Petroleum Company Limited), for the year 1982-83, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company.

[Placed in Library. See No. LT-7217/83 for (a) and (b)].

Oil and Natural Gas Commission (Amendment) Rules, 1983

SHRI P. SHIV SHANKAR: Sir, I also beg to lay on the Table a copy

(in English and Hindi) of the Ministry of Energy (Department of Petroleum) Notification G.S.R. No. 683, dated the 17th September, 1983, publishing the Oil and Natural Gas Commission (Amendment) Rules, 1983, under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library. See No. LT-7216/83].

£. Report and Accounts (1982-83) of the National Safety Council, Bombay and related papers.

II. Limestone and Dolomite Mines Labour Welfare Fund (Second Amendment), Rules,, 1983.

THE MINISTER OF STATE IN THE; MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARAM-VIR): Sir, I beg to lay on the Table: I. a copy (in English and Hindi) of the Annual Report and Accounts of the National Safety Council, Bombay, for the year 1982-83, together with the Auditors' Report on the Accounts and Review by Government on the Report (Placed in Library. See No. LT— 7224/83)

II. a copy (in English and Hindi) of the Ministry of Labour and Rehabilitation (Department of Labour) Notification' GS.R. No. 609, dated the 13th August, 1983, publishing the Limestone and Dolomite Mines Labour Welfare Fund (Second Amendment) Rules 1983, under sub-section (4) of section 16 of the Limestone and Dolomite Mines Labour Welfare Fund Act, 1972. (Placed in Library. See No. LT—7223/83).

Report and Accounts (1982-83) of the Telecommunication Consultants India Limited, New Delhi and related papers

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): Sir, I beg to lay on the Table: Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:

(i) Fifth Annual Report and Accounts of the Telecommunication Consultants India Limited, New-Delhi for the year 1982-83, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(i) Review by Government on the working of the Corporation.

(Placed in Library. See No. LT-72E5J 83 for (i) and (.&)) *

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Mr. Deputy Chairman, Sir, I rise to make a point of order regarding item No. 5 of the Papers to be laid on the Table of the House by Shri Pattabhi Rama Rao. If you will kindly peruse the text of the other Papers that are laid on the Table, you will see that a small description is always given of the subject matter of the paper that is laid on the Table. Now, in regard to item 5 it is said; "Shri Pattabhi Rama Rao to lay on the Table, a copy each (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notifications GSR Nos. 876(E) and 877(E), dated the 3rd December, 1983, together with an explanatory Memorandum thereon." My question is that as in all other cases the subject matter of the Paper laid on the Table is indicated, it may be done here also. It may kindly be brought to the notice of all the Ministers that the subject matter of the Paper laid on the Table should also be indicated. Other-wise, we do not know regarding what it is and we have to go to the Library to find out what it is. This is what I would like to submit through you Sir. I would, therefore, submit through you that while they lay papers on the Table of the House, they should mention a few more words to indicate as to what it relates to.

MR. DEPUTY CHAIRMAN: I think this is a good suggestion. You should in future also mention as to what the paper relates to.